

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 31st day of August, 2006

ORIGINAL APPLICATION NO. 300/2005

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

Dr Jaipal Singh,
Dy.Salt Commissioner,
O/o the Salt Commissioner,
Government of India
Jaipur.

By Advocate : Shri Vijay Singh, proxy counsel for
Shri Mahendra Singhal

... Applicant

Versus

1. Union of India
Through Secretary,
Department of Industrial Policy & Promotion,
Udyog Bhawan,
New Delhi.
2. Salt Commissioner,
Government of India,
2-A Lavan Bhawan, Lavan Marg,
Jhalana Doongri,
Jaipur.
3. Shri Jagdish Tripathi,
Dy.Salt Commissioner,
Chennai.

By Advocate : Ms.Dilshad Khan, proxy counsel for
Shri S.S.Hasan

... Respondents

ORDER (ORAL)

The applicant has filed this OA thereby praying
for the following relief :

"i) By an appropriate order or direction the
impugned order dated 8.4.2005 (Ann.A/1) passed

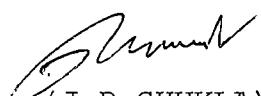
by the respondent No.2 may be declared illegal and the same may be quashed and set aside.

- ii) By an appropriate order or direction the respondents be commanded to continue the applicant on the post of Deputy Salt Commissioner without any break.
- iii) By further appropriate order or direction it may kindly be declared and directed that since the applicant was promoted to the post of Deputy Salt Commissioner on the basis of selection made through Departmental Promotion Committee therefore the said promotion could not be treated as ad hoc promotion and accordingly the applicant is entitled to be treated as regularly promoted against vacancy for which selection were made by the Departmental Promotion Committee which was held in the year 2003.
- iv) By further appropriate order or direction the respondents No.1 & 2 may be directed to produce the relevant record before this Hon'ble Tribunal.
- v) By further appropriate order or direction the applicant may be given all consequential benefits arising out of the prayers made hereinabove."

2. Notice of this OA was given to the respondents, who have filed their reply thereby contesting the case. Learned counsel for the applicant has brought to our notice the order dated 14.7.2006, whereby the applicant has been deemed to have been promoted on the post of Deputy Salt Commissioner on regular basis w.e.f. 8.4.2004. The said order was communicated to the applicant by a separate order dated 19.7.2006. Copies of both these orders are taken on record.

3. Learned counsel for the applicant submits that in view of the subsequent development, the present OA has become infructuous.

4. The present OA is therefore dismissed as having become infructuous.



(J.P.SHUKLA)
MEMBER (A)



(M.L.CHAUHAN)
MEMBER (J)

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